

(1)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.1144 of 2005.

Allahabad, this the 15th day of October, 2008.

Hon'ble Mr. Ashok S. Karamadi, J.M.
Hon'ble Mrs. Manjulika Gautam, A.M.

Ifrak Ullah Khan, S/o Late Anwar Ullah Khan, R/o Mohalla 58/118 C, Islam Nagar, Sarai Khawaza Post Sarai Khawaza, District Agra posted as Sr. Khalasi in the office of Sr. Section Engineer (Electrical), Agra Fort, Agra, N.C. Railway

...Applicant.

By Advocate : Sri P. Mishra.

Versus

1. Union of India through the General Manager, N.C.R., Allahabad.
2. The G.M. Jaipur, North Western Railway, Jaipur.
3. The DRM, Jaipur Division, North Western Railway, Jaipur.
4. The DRM, Agra Division, N.C.R., Allahabad.
5. Sr. Divisional Personnel Officer, Agra Division, N.C.R., Allahabad

.....Respondents.

By Advocate : Shri K.S. Saxena.

O R D E R

By Ashok S. Karamadi, Member-J

Heard the learned counsel for the applicant and Sri K.S. Saxena, learned counsel for the respondents.

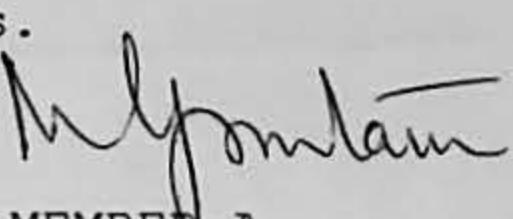
2. The learned counsel for the applicant states that he seeks only direction to the respondents to consider and dispose of representation dated 4.3.2004.

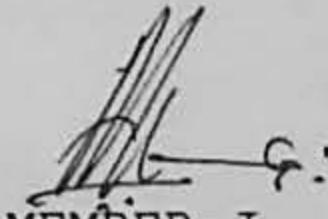


3. On going through the pleadings in the O.A., the applicant specifically stated in para 4.10 of the O.A. that he made a representation dated 4.3.2004 to the respondents, but as on today no action has been taken by the respondents in deciding the said representation, even though the Counter Affidavit is filed. With regard to para 4.10 of the O.A., the respondents have no-where stated with regard to grievance of the applicant in para 6 of the Counter affidavit and have avoided to say anything with regard to the representation of the applicant.

4. Having heard the learned counsel for the parties, we thought it just and proper to direct the respondents to consider and decide the representation of the applicant dated 4.3.2004 (Annexure-1) by passing a reasoned and speaking order in accordance with law within a period of two months from the date of receipt of a certified copy of this order and communicate the same to the applicant.

5. With the above direction to the respondents, the O.A. stands disposed of with no order as to costs.


MEMBER-A
GIRISH/-


MEMBER-J